II of 1857.

## ACT No. VII OF 1921.

[Passed by the Indian Legislature.]

(Received the assent of the Governor General on the 27th March, 1921.)

An Act to amend the law relating to the Calcutta University.

WHEREAS it is expedient to amend the law relating to the Calcutta University; It is hereby enacted as follows:—

- 1. This Act may be called the Calcutta University Short title. Act, 1921.
- 2. In section 4 of the Calcutta University Act, Amendment 1857 (hereinafter referred to as the said Act), for the of section 4, words "Governor General of India", the words 1857. "Governor of the Presidency of Fort William in Bengal" shall be substituted.
- 3. In sections 5, 7 and 15 of the said Act, for the Amendment words "Governor General of India in Council" in 7 and 16, Act all places where they occur, the words "Local II of 1857. Government of Bengal" shall be substituted.
- 4. The sections of the Indian Universities Act, Repeal.
  1904 which are specified in the first column of the
  Schedule, are hereby repealed to the extent specified
  in the second column thereof.

THE SCHEDULE

## THE SCHEDULE.

(See section 4.)

1	2
Section.	Extent of repeal.
2	In clause (b) of sub-section (2), the words "in relation to the University of Calcutta, the Governor General in Council, and in relation to the other Universities".
4	Clause (b) of sub-section (1)—the whole—and in sub-section (3) the words "or in the case of the University of Calcutta, upon
ō	the Chancellor, Rector, Vice-Chancellor and Fellows in their